

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT –I)  
NEW DELHI.

(CAA)-58(PB)/2017

In the matter of:

Ocean View Hospitality Private Limited

... Applicant

**SECTION:** Under Section 230-232 of the Companies Act.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,  
HON'BLE MEMBER (TECHNICAL)

For the applicant: Mr. Sougat Sinha, Adv.

For the respondent:

**ORDER**

Learned counsel for the petitioner is present and represents that in compliance with the order dated 9.11.2017 valuation report in relation to the intrinsic value of shares of the respective companies involved in <sup>the</sup> ~~this~~ Scheme of amalgamation duly certified by the <sup>do</sup> respective companies' auditors have been filed and the same be taken on record. In

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relation to the valuation report, learned representative appearing for the RD/ROC as well as OL seeks time to file their respective observations, if any. A week's time is granted for the same. Post the matter on 30.11.2017.



(DEEPA KRISHAN)  
MEMBER (TECHNIAL)



R. VARADHARAJAN  
MEMBER (JUDICIAL)

\*KCS\*